

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'A' NEW DELHI**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND**

**SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**[Through Video Conferencing]**

ITA No.7358/Del./2018

Assessment Year: 2015-16

Sh. Amrik Lal Makkad, C-60, Rajouri Garden, New Delhi	<b>Vs.</b>	ITO, Ward-45(2), New Delhi
<b>PAN :AAFPM1182N</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by	Sh. Satymev Sabarn, Adv.
Respondent by	Sh. Mahesh Thakur, Sr. DR

Date of hearing	28.05.2021
Date of pronouncement	28.05.2021

**ORDER**

**PER G.S. PANNU, VP:**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-15, New Delhi, dated 29.08.2018.

2. The learned counsel for the assessee, vide his email dated 25.03.2021, has requested for withdrawal of the appeal filed by him on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 28<sup>th</sup> May, 2021.

**Sd/-**  
**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(G.S. PANNU)**  
**VICE PRESIDENT**

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi